

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:1662  
ANSWERED ON:09.03.2007  
PRIVATE HYDEL POWER PROJECTS  
Bishnoi Shri Kuldeep;Rao Shri Kavuru Samba Siva

**Will the Minister of POWER be pleased to state:**

- (a) the number of hydel power projects allocated and operated by private sector in each State/Union Territory ;
- (b) the total power produced, amount of free power given to the concerned State and power tariff charged for public distribution by each of these projects ;
- (c) whether the Government proposes to formulate a uniform policy for running of private hydel power projects and operate them on Built Operate and Transfer (BOT) principle; and
- (d) if so, the details thereof ?

**Answer**

THE MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI SUSHILKUMAR SHINDE)

(a) & (b) : As per information available with the Central Electricity Authority (CEA), the hydel power projects allocated and in operation by the private sector in various States / Union Territories and their power generation details are given in Annexure. As per the Guidelines/Policy of Govt. of India, for hydro projects commissioned after 7-9-1990, 12% free power is to be provided to the host State from all the central sector hydro projects. The power produced from these projects is supplied to the distribution licensees, who in turn, supply the power to the consumers. The tariff for procurement of power from the private hydel project by the distribution licensee as well as tariff for sale by the distribution licensee to the various consumers is governed by the provisions of Section 61 to 66 of the Electricity Act, 2003.

(c) & (d) : The allocation of hydro sites to developers is within the purview of the respective State Governments. As per information available, some of the State Governments have been presently allocating sites to private developers for setting up hydro power projects on Built, Own, Operate & Transfer basis with agreement periods ranging from 35 years to 45 years.